

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

G.A. No. 579/91.

Dt. of Decision : 12-8-94.

Mr. K. Mangapathi Rao

.. Applicant.

vs

1. Union of India rep. by the Secretary, Department of Personnel and Training, Administrative Reforms and Public Services, Central Secretariat, New Delhi.
2. The Union Public Service Commission rep. by its Secretary, Dholpur House, New Delhi.
3. State of Andhra Pradesh rep. by the Chief Secretary to Government (GAD-Sec) Department, Secretariat Buildings, Hyderabad.
4. M. Veerabhadriah
5. S. E. Sekhar Babu
6. T. Satyanarayana Rao
7. B. Venkataramiah
8. K. Ambarish
9. V. M. Manohar Pershad
10. G. Nageswara Rao

.. Respondents.

Counsel for the Applicant : Mr. Y. Suryanarayana

Counsel for the Respondents: Mr. N. R. Devaraj, Sr. CGSC.

Mr. D. Pandu Ranga Reddy,
SPL. COUNSEL FOR A.P.

Ms. Bh. Bharathi Devi FOR R-7.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

O.A.No.579/91.

Date of Order : 12.8.1994.

Order

X As per Hon'ble Shri A.B.Gorthi, Member(A) X

The relief claimed by the Applicant is for a direction to the Respondents to constitute a review Selection Committee to consider the case of the Applicant as on 15/16.3.91 on the basis of the Confidential Reports relating to the years 1987 to 1991 (both years inclusive) and, if found suitable, to declare his promotion to the I.A.S. from a date when his junior in the panel of 1991 was so promoted.

2. The Applicant joined the A.P. State Civil Service as a Probationary ~~Deputy~~ Collector on 18.6.77 and was confirmed on 12.7.77. The Applicant states that during the period from 1982 to 1987 when he was Administrative Officer, Kolleru Lake Development Committee he ^{rendered &} performed distinguished service. His ACR for the period 1986-87 was not countersigned although the Reporting Officer had graded him 'Good'. In respect of the 4 subsequent ACRs from 14.9.87 to 20.3.91, the Applicant contends that he was graded 'Outstanding'. Consequently he was expecting that his name would be included in the panel of selected officers prepared by the Selection Committee that met at Hyderabad on 15/16.3.91 for selection of officers for promotion to I.A.S. from the A.P. State cadre.

Copy to:

1. Secretary, Department of Personnel and Training, Administrative Reforms & Public Services, Union of India, Central Secretariat, New Delhi.
2. The Secretary, Union Public Service Commission, Dholpur House, New Delhi.
3. Chief Secretary to Government (GAD-Sec), Department, State of Andhra Pradesh, Secretariat Buildings, Hyderabad.
4. One copy to Mr. Y. Suryanarayana, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devaraj, Sr. OGSC, CAT, Hyderabad.
6. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A. P. C. A. T. Hyderabad.
7. One copy to Ms. Bh. Bharathi Devi, Advocate, CAT, Hyderabad.
8. One copy to Library
9. One spare.

kku.

11/11/1988



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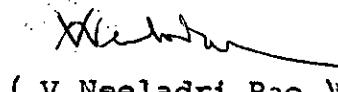
3. The Respondents have stated in the counter affidavit that the case of the Applicant was duly considered by the Selection Committee and that the fact that the ACR of the Applicant for the period 1.4.86 to 31.3.87 was not countersigned by the Commissioner of Land Revenue would not by itself render the ACR invalid.

4. The record pertaining to the selection was placed before us. Having examined the same we find that the Selection Committee took into consideration all the ACRs for the required period and thereafter finally graded the Applicant. The Selection Committee did not find anything irregular with the ACRs for the period 1.4.86 to 31.3.87 and we ^{see L} have no reason to hold to the contrary.

5. The record of selection sufficiently establishes that the case of the Applicant was duly considered by the Selection Committee and that the Applicant's name could not be included in the select panel for the reason that the grading secured by him was not high enough compared to the other candidates.

6. In the result, we find no merit in the O.A. which is hereby dismissed. There shall be no order as to costs.


(A.B.Gorthi)
Member (A).


(V.Neeladri Rao)
Vice-Chairman.

Dated: 12th August, 1994.
Dictated in Open Court.

br.


Dy. Registrar (Jud1)

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for DW

OF. NO. 599/91

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorthi

THE HON'BLE MR. E. RANGARAJAN : M(ADAN)

DATED: 12-8-94

ORDER/JUDGMENT

M.A. NO./R.A/G.A. NO.

Q.A. NO.

in
599/91

(T.A. NO.)

(W.P. NO.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

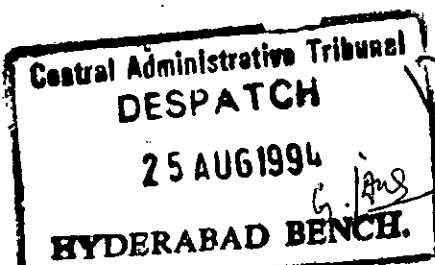
Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

25/8/94
JAS



pvm